

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 132
Appeal No. 980/252/ND/2018**

Under Section: 252

In the matter of:

Income Tax Officer	...	Appellant
Vs		
ROC (M/s. Satija Builders and Financiers Limited)	...	Respondent

Order delivered on 05.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant :
For the ROC : Mr. M. Yadhubhushana Rao, AROC
For the IT : Ms. Bhawna Singh, Adv., for Ms. Lakshmi
Gurung, Sr. St. counsel

ORDER

Learned counsel for the appellant states that the service affidavit has been filed and respondents No. 2 to 5 are served through e-Mail and respondents No. 3 to 5 are served through dasti and proof is annexed. None appeared for respondents No. 2 to 5. Matter to proceed ex parte against the respondents No. 2 to 5. List the matter for ex parte hearing. List on 31.03.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Md Saddam

